

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.25(ND)/2017

IN THE MATTER OF:

Smt. Saroj Devi Sharma

.... Applicant/petitioner

Vs.

M/s. Premia Projects Ltd.

..... Respondent

Order under Sections 213 of the Companies Act

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Dr. Abhishek Atrey, Mr. Brijesh Panchal,
Advocates

For the Respondent :

ORDER

C.A. No. 417(PB)/2017

This is an application with a prayer to recall the order dated 07.11.2017 passed by us dismissing the petition for non-prosecution as no one had put in appearance even on the second call on that day.

A perusal of the application shows that the learned Counsel for the petitioner was not able to reach the Tribunal on time on account of traffic jam.



For the reasons stated in the application, order dated 07.11.2017 is recalled. Company Petition No. 25(ND)/2017 is restored to its original number and is posted for hearing on 27.11.2017 alongwith other applications.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

20.11.2017
V.Sethi